

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. I

Service Tax Appeal No. 51917 of 2016

[Arising out of the Order-in-Original No. 10-12/PC/ST/BPL-II/2016 dated 29/02/2016 passed by The Principal Commissioner, Central Excise, Customs & Service Tax, Bhopal.]

**The Commissioner of Central Goods
and Service Tax,**

178, Bhagya Bhavan, M.P. Nagar, Zone – II,
Bhopal (Madhya Pradesh).

Appellant

VERSUS

M/s Tafe Motors & Tractors Limited

Plot No. 01, Sector-D, Industrial Area, Mandideep,
Distt. Raisen – 462 046 (M.P.).

Respondent

Appearance

Shri K. Poddar, Authorized Representative (DR) – for the appellant.

Ms. Purvi, Advocate – for the Respondent.

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI C.L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50319/2020

DATE OF HEARING : 14/02/2020.

DATE OF DECISION : 14/02/2020.

JUSTICE DILIP GUPTA

It is stated by the learned Counsel for the respondent that a discharge certificate has been issued for full and final settlement of tax under the Section 127 of the Finance Act, 2019 and so appeal may be dismissed as withdrawn. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(Justice Dilip Gupta)
President**

**(C.L. Mahar)
Member (Technical)**